

OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.

NO.10(25)-DJ/U/2015-16

4179-190

Dated, Kailashahar,
The 14th July, 2016.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

Subject:- Lok Sabha Unstarred Question Dairy No 1413 regarding "Pending Court Cases".

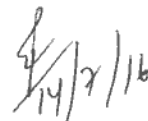
Sir,

In enclosing herewith a photo copy of letter No.F.48(1)-HC/2016/12554-61, dated- 14.07.2016 along with enclosures attached for information stated therein received from Hon;ble High Court of Tripura, I am to request you to furnish the required information in respect of **Question No. (a)** to this establishment positively by 15.07.2016 by Fax/E-mail or Special Messenger for onwards transmission of the same in consolidated form to the Hon'ble High Court of Tripura.

The matter may kindly be treated as most urgent.

Yours faithfully,

Enclosed: As stated above.
2(two) Sheets.

I/c 
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

Sd/-
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

**THE HIGH COURT OF TRIPURA
AGARTALA**

No.F.48(1)-HC/2016/12554-61

From : A. Debbarma,
Registrar (Judicial)

To

1. The District & Sessions Judge,
West Tripura Judicial District, Agartala.
2. The District & Sessions Judge,
Unakoti Judicial District, Kailashahar.
3. The District & Sessions Judge,
South Tripura Judicial District, Belonia.
4. The District & Sessions Judge,
North Tripura Judicial District, Dharmanagar.
5. The District & Sessions Judge,
Gomati Judicial District, Udaipur.
6. The Judge, Family Court,
Kailashahar, Unakoti Judicial District.
7. The Judge, Family Court,
Udaipur, Gomati Judicial District.
8. The Judge, Family Court,
Agartala, West Tripura Judicial District.

Dated, Agartala, the 14th July, 2016.

Sub: Lok Sabha Unstarred Question Diary No.1413 regarding "Pending Court Cases".

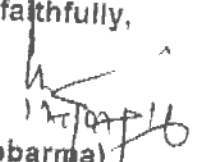
Sir,

In enclosing herewith a copy of the letter No.Nil, dated 13.07.2016 as received from the Under Secretary to the Government of India, Ministry of Law & Justice, Department of Justice, New Delhi on the subject cited above, I am to request you to furnish the required information in respect of **Question No. (a)** to this Registry **positively** by 14.07.2016 by Fax/e-mail or Special messenger for doing the needful at this end.

The matter may kindly be treated as **MOST URGENT**.

Enck : As stated above
(1 sheet of Paper)

Yours faithfully,


(A. Debbarma)
Registrar (Judicial)

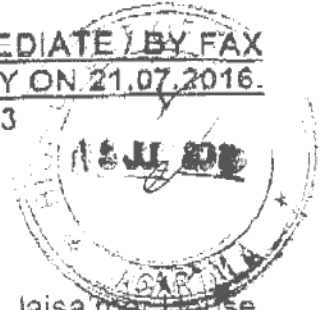
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MOST IMMEDIATE BY FAX

LOK SABHA UNSTARRED QUESTION FOR REPLY ON 21.07.2016.

Lok Sabha Unstarred Question Diary No. 1413

Government of India
Ministry of Law and Justice
(Department of Justice)



Room No. 26, Jaisa Mehra House,
26, Mansingh Road, New Delhi.
Dated: the 13.07.2016.

To,

The Registrar Generals,
All High Courts

Subject: Lok Sabha Unstarred Question Diary No. 1413 for reply on
21.07.2016 regarding "Pending Court Cases" - Regarding.

Sir, Madam,

I am directed to say that this Department has received notice for
following Lok Sabha Unstarred Question Diary No. 1413 for reply on 21.07.2016
regarding "Pending Court Cases".

- (a) the number of cases pending for more than three years in Supreme Court,
High Courts and Subordinate Courts in the country as on date, Court-wise
along with the reasons therefor;
- (b) whether the Government proposes to implement the "Rate of Disposal
method" as recommended in the Report No 245 of the Law Commission of
India;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the measures taken / being taken by the Government to address the
problem of inadequacy of staff and Judges in the judiciary; and
- (e) whether the Government has taken any initiative in consultation with the
Supreme Court for expeditious disposal of long pending cases in the
country if so, the details thereof?

It is requested that part-wise updated information may please be
furnished by return fax to enable this Department to reply the above-mentioned
Parliament Question

Yours faithfully,

(Z. A. Khan)

Under Secretary to the Government of India
Tel-Fax No. 011-2307 2139.

E-mail: us-doj@mha.gov.in; za.khan99@yahoo.com

10/7/2016
Reg (JUL 14)
Madhumita
14/07/2016